

DIVISION BENCH

S-5

COURT - I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB)/803(KB)2018  
IA(I.B.C)/971(KB)2024

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> MAY 2024

IN THE MATTER OF	MANGTURAMNORANGLAL VS AMRIT HATCHERIES PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

**Appearances via video conference/physically**

Mr. Parikshit Poddar, Adv. ] For the Liquidator  
Mr. Bijay Murmuria, Liquidator ]

**ORDER**

1. Ld. Counsel/ Authorized Representative for the Liquidator present.
2. **IA(I.B.C)/971(KB)2024**
  - a. This IA has been filed by the Liquidator under Section 35 (1)(n) of the Insolvency & Bankruptcy Code, 2016, read with Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016, for exclusion of 360 days from the date of liquidation order i.e., 28.03.2023 and further allow extension of liquidation period till 22.03.2024.
  - b. The reasons for exclusion and extension seeking by the Liquidator is mentioned in paras 5.25 and 5.27 of the petition.
  - c. We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. We are satisfied with the prayer made in the IA should be allowed. The liquidator shall complete the entire Liquidation process within the enlarged time.
  - d. This IA shall stands **allowed** and **disposed of**.
3. Post this matter on **11/06/2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**